

Norms Committee Minutes of the Meeting No 09-/AM 22-23 dated 22.09.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 09-/AM 22-23 dated 22.09.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/August/ 2022-23/ 09-/AM 22-23 dated 22.09.2022

Case No. M- 282 NC No. 09/22-23 Date : 22.09.2022	M/s. HPL Additives Limited , Haryana RLA F.No. 05/23/040/00332/AM15 Lic. No. 0510396332 dated 13.11.2019	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Application/uses of Export item. 2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation. 3. Theoretical and actual yield with justification for low yield. 4. Difference in export items KINOX-B15 and KINOX -B61. D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to Defer the case.		

Case No. M- 283 NC No. 09/22-23 Date : 22.09.2022	M/s. HPL Additives Limited , Haryana RLA F.No. 05/23/040/00315/AM16 Lic. No. 0510396032 dated 27.10.2015	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Application/uses of Export item. 2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the		

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manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation.

3. Theoretical and actual yield with justification for low yield.
4. Difference in export items KINOX-B15 and KINOX -B61.

D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 284 NC No. 09/22-23 Date : 22.09.2022	M/s. HPL Additives Limited , Haryana RLA F.No. 05/23/040/00315/AM16 Lic. No. 0510396032 dated 27.10.2015	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. Application/uses of Export item. 2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation. 3. Theoretical and actual yield with justification for low yield. 4. Difference in export items KINOX-B15 and KINOX -B61.		
D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to Defer the case.		

Case No. M- 285 NC No. 09/22-23 Date : 22.09.2022	M/s. Pooja Fragrance, Bangalore HQ F.No. 01/83/50/800/ AM21 RLA F.No. 07/24/040/00308/AM20 Lic. No. 0710116350 dated 20.04.2020	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. Item of Export in nos size wise 2. Item of import in nos size wise 3. % wastage claimed in Nos.		
D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to Defer the case.		
Case No. M- 286 NC No. 09/22-23 Date : 22.09.2022	M/s. Shree Rishabhdev Marble & Minerals Pvt Ltd., Rajasthan LOP No. 12-79/2018-100 EOU/6951 dated 02.07.2018	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 287	M/s. Savitri Sugandalaya, Karnataka	Status Case:
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NC No. 09/22-23 Date : 22.09.2022	HQ F.No. 01/83/50/604/ AM19 RLA F.No. 07/24/040/00190/AM20 Lic. No. 0710115903 dated 23.12.2019	Defered
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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Item of Export in nos size wise
2. Item of import in nos size wise
3. % wastage claimed in Nos.

D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 288 NC No. 09/22-23 Date : 22.09.2022	M/s. Savitri Sugandalaya, Karnataka HQ F.No. 01/83/50/01068/ AM21 RLA F.No. 07/24/040/00143/AM21 Lic. No. 0710116994 dated 11.09.2020	Status Case: Defered
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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Item of Export in nos size wise
2. Item of import in nos. size wise
3. % wastage claimed in Nos.

D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 289 NC No. 09/22-23 Date : 22.09.2022	M/s. Sri Vijayalakshmi Aarbathi HQ F.No. 01/83/50/01068/ AM21 RLA F.No. 07/24/040/00148/AM21 Lic. No. 0710117099 dated 06.10.2020	Status Case: Defered
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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Item of Export in nos size wise
2. Item of import in nos size wise
3. % wastage claimed in Nos.

D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 290 NC No. 09/22-23 Date : 22.09.2022	M/s. Sri Vijayalakshmi Aarbathi HQ F.No. 01/83/50/01068/ AM21 RLA F.No. 07/24/040/00225/AM20 Lic. No. 0710115962 dated 31.12.2019	Status Case: Defered
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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Item of Export in nos size wise
2. Item of import in nos size wise

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3. % wastage claimed in Nos.

D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 291 NC No. 09/22-23 Date : 22.09.2022	M/s. Sri Vijayalakshmi Aarbathi RLA F.No. 07/24/040/00260/AM20 Lic. No. 0710116111 dated 11.02.2020	Status Case: Deferred
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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Item of Export in nos size wise
2. Item of import in nos size wise
3. % wastage claimed in Nos.

D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 292 NC No. 09/22-23 Date : 22.09.2022	M/s. Atlantic Care Chemical, Kerala RLA F.No. 10/24/040/00080/AM14 Lic. No. 1010056981 dated 18.02.2014	Status Case: Deferred
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Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.

Case No. M- 293 NC No. 09/22-23 Date : 22.09.2022	M/s. Atlantic Care Chemical, Kerala RLA F.No. 10/24/040/00080/AM14 Lic. No. 1010058769 dated 03.09.2014	Status Case: Deferred
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Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.

Case No. M- 294 NC No. 09/22-23 Date : 22.09.2022	M/s. Atlantic Care Chemical, Kerala RLA F.No. 10/24/040/00023/AM15 Lic. No. 1010058474 dated 17.06.2014	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Novolite Ultra (Bio Super Chlor) containing 42.5% Sodium Dichloroisocyanurate)	48,000 Kg	Sodium Dichloroisocyanurate	20,400 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of No. Committee.			

Case No. M- 295 NC No. 09/22-23 Date : 22.09.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00187/AM19 Lic. No. 0510407360 dated 30.07.2018	Status Case: Deferred
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Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous.
2. COA report/composition of Export item, indicating weight in Kg terms..
3. Chemical name of DX 5011 Foam Stabilizer.
4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items.

D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 296
NC No. 09/22-23
Date : **22.09.2022**

M/s. Foamtech Antifire Company, Pitampur
RLA F.No. 05/23/040/00194/AM18
Lic. No. 0510403692 dated 17.08.2017

Status Case:
Deferred

Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous.
2. COA report/composition of Export item, indicating weight in Kg terms..
3. Chemical name of DX 5011 Foam Stabilizer.
4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items.

D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 297
NC No. 09/22-23
Date : **22.09.2022**

M/s. Foamtech Antifire Company, Pitampur
RLA F.No. 05/23/040/00008/AM19
Lic. No. 0510406107 dated 12.04.2018

Status Case:
Deferred

Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous.
2. COA report/composition of Export item, indicating weight in Kg terms..
3. Chemical name of DX 5011 Foam Stabilizer.
4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items.

D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 298 NC No. 09/22-23 Date : 22.09.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00195/AM19 Lic. No. 0510403693 dated 17.08.2017	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous. 2. COA report/composition of Export item, indicating weight in Kg terms.. 3. Chemical name of DX 5011 Foam Stabilizer. 4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items.		
D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 299 NC No. 09/22-23 Date : 22.09.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00402/AM18 Lic. No. 0510405353 dated 15.01.2018	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous. 2. COA report/composition of Export item, indicating weight in Kg terms.. 3. Chemical name of DX 5011 Foam Stabilizer. 4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items.		
D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 300 NC No. 09/22-23 Date : 22.09.2022	M/s. Shalimar Incense Private Limited, Karnataka RLA F.No. 07/24/040/00272/AM20 Lic. No. 0710116150 dated 20.02.2020	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. Item of Export in no. of sticks exported for 8" and 10" separately. 2. Corresponding import in Nos. 3. % wastage claimed in Nos.		
D/L has been issued to the firm on 22.08.2022. Hence, the Committee decided to Defer the case.		
Case No. M- 301 NC No. 09/22-23 Date : 22.09.2022	M/s. Shalimar Incense Private Limited, Karnataka RLA F.No. 07/24/040/00718/AM19 Lic. No. 0710113504 dated 28.06.2018	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the in the statement of shipping bill,size of export has not been mentioned.		
D/L has been issued to the firm on 22.08.2022. Hence, the Committee decided to Defer the case.		

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Case No. M- 302 NC No. 09/22-23 Date : 22.09.2022	M/s. Shalimar Incense Private Limited, Karnataka RLA F.No. 07/24/040/00718/AM19 Lic. No. 0710113391 dated 05.06.2018	Status Case: Rejected
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to Reject the case. Since import is Mosquito Incense Sticks and export is Aggarbati. There is no correction between import and export.		

Case No. M- 303 NC No. 09/22-23 Date : 22.09.2022	M/s. Vidhi Speciality Food RLA F.No. 07/24/040/00718/AM19 Lic. No. 0310823156 dated 20.08.2018	Status Case: Defered
Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 304 NC No. 09/22-23 Date : 22.09.2022	M/s. Vidhi Speciality Food RLA F.No. 07/24/040/00718/AM19 Lic. No. 0310825270 dated 28.11.2018	Status Case: Defered
Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M-305 NC No. 09/22-23 Date : 22.09.2022	M/s. Pacific Industries Ltd.,	Status Case: Defered
Decision: Decision: The Committee considered the case as per agenda in presence of technical experts a decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 306 NC No. 09/22-23 Date : 22.09.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/01046/AM19 AA No.0310827420 dated 01.03.2019	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Manufacturing Process in detail 2. % wastage claimed 3. Specific & catalogue of export and import item. 4. Nett content of each import item in Export. D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 307 NC No. 09/22-23 Date : 22.09.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/00353/AM19 AA No.03108225903 dated 25.07.2018	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the		

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information of deficiencies:

1. Manufacturing Process in detail
2. % wastage claimed
3. Specific & catalogue of export and import item.
4. Nett content of each import item in Export.

D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 308 NC No. 09/22-23 Date : 22.09.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/00750/AM19 AA No.0310825535 dated 07.09.2022	Status Case: Defered
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Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

5. Manufacturing Process in detail
6. % wastage claimed
7. Specific & catalogue of export and import item.
8. Nett content of each import item in Export.

D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 309 NC No. 09/22-23 Date : 22.09.2022	M/s. Tytan Organics Pvt Ltd.Mumbai RA F.No.03/95/040/00601/AM16 AA No.0310796872 dated 25.06.2015	Status Case: Defered
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Decision: Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. % Purity of export Product.
2. % Yield of reaction on the basis of % Yield and stichmetric balance, arrive at the Qty of R.M and
3. Commercial value of methanol obtained by product.

D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 310 NC No. 09/22-23 Date : 22.09.2022	M/s. Tytan Organics Pvt Ltd.Mumbai RA F.No.03/95/040/00601/AM16 AA No.0310796869 dated 25.06.2016	Status Case: Defered
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Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. % Yield of reaction of each step.
2. Material balance between import and export to arrive at the qty of import
With stich metric balance and % yield of reaction.

D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 311 NC No. 09/22-23	M/s. FRUZYME BIOTECH INDIA PRIVATE LIMITED HQ File No. HQRNORM APPLY 00048922/AM21	Status Case: Approved
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Date : 22.09.2022	RA F.No. 322404000079 AM21 Lic. No. 3211000042 dated 25.12.2020	
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, It has been decided to amend the export Qty unit of measurement as Litres instead of Kg as Under for ratification purpose only.		
Export item	Existing Norms (Unit measurement)	Revised Norms (Unit measurement)
PAPAIN REFINE (LIQUID) (Protcolytic Activity 200+- 5% IU/ Mg)	Kg	Litres
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 312 NC No. 09/22-23 Date : 22.09.2022	M/s. FRUZYME BIOTECH INDIA PRIVATE LIMITED HQ File No. HQRNORM APPLY 00048922/AM21 RA.F.No. 322404000029 AM21 Lic. No. 3210079631 dated 30.07.2020	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, It has been decided to amend the export Qty unit of measurement as Litres instead of Kg as Under for ratification purpose only.		
Export item	Existing Norms (Unit measurement)	Revised Norms (Unit measurement)
PAPAIN REFINE (LIQUID) (Protcolytic Activity 200+- 5% IU/ Mg)	Kg	Litres
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 313 NC No. 09/22-23 Date : 22.09.2022	M/s. M/s. FRUZYME BIOTECH INDIA PRIVATE LIMITED HQRNORM APPLY 00373287AM22 RI.A F.No. 32AX04000174 AM22 Lic. No. 3211002660 Dated 02/03/2022	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, It has been decided to amend the export Qty unit of measurement as Litres instead of Kg as Under for ratification purpose only.		
Export item	Existing Norms (Unit measurement)	Revised Norms (Unit measurement)
PAPAIN REFINE (LIQUID) (Protcolytic Activity 200+- 5% IU/ Mg)	Kg	Litres
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

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Case No. M- 314 NC No. 09/22-23 Date : 22.09.2022	M/s. FRUZYME BIOTECH INDIA PRIVATE LIMITED HQRNORM APPLY 00373287AM22 RLA F.No. 322404000135 AM20 Lic. No. 3210079432 Dated 28/02/2020	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, It has been decided to amend the export Qty unit of measurement as Litres instead of Kg as Under for ratification purpose only.

Export item	Existing Norms (Unit measurement)	Revised Norms (Unit measurement)
PAPAIN REFINE (LIQUID) Protcolytic Activity 200+- 5% IU/ Mg	Kg	Litres

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 315 NC No. 09/22-23 Date : 22.09.2022	M/s. FRUZYME BIOTECH INDIA PRIVATE LIMITED HR F.No. HQRNORM APPLY 00018855AM2 RLA F.No. 32AA04007764 AM21 Lic. No. 3211000790/15/04/2021	Status Case: Approved
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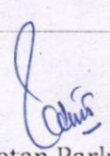
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, It has been decided to amend the export Qty unit of measurement as Litres instead of Kg as Under for ratification purpose only.

Export item	Existing Norms (Unit measurement)	Revised Norms (Unit measurement)
PAPAIN REFINE (LIQUID) (Protcolytic Activity 200+- 5% IU/ Mg	Kg	Litres

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Date:26.09.2022


Chetan Parkash Jaggarwal
Foreign Trade Development Officer

सी.पी. जगर्वाल / C.P. JAGGARWAL
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